

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 455/GT/2014**

- Subject** : Revision of tariff for the period 2009-14 with respect to capital expenditure including additional capital expenditure incurred during the financial years 2009-10 to 2013-14 in respect of Kopili Hydro Electric Project Stage-II (1x25 MW) of North Eastern Electric Power Corporation Limited.
- Date of hearing** : 3.2.2015
- Coram** : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner** : NEEPCO Ltd, Shillong
- Respondents** : Assam Power Distribution Company Ltd & 8 Others
- Parties present** : Shri Rana Bose, NEEPCO  
Shri Paresh Ch. Barman, NEEPCO

**Record of Proceedings**

This petition has been filed by the petitioner, NEEPCO for revision of tariff of Kopili Hydro Electric Project Stage-II (1 x 25 MW) (“the generating station”) for the period from 1.4.2009 to 31.3.2014 for truing up exercise in respect of capital expenditure including additional capital expenditure incurred based on Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (“the 2009 Tariff Regulations”).

2. The representative of the petitioner made detailed submissions during the hearing and prayed that tariff of the generating station may be determined accordingly. He also submitted that the rejoinder to the reply filed by the respondent, Assam Power Distribution Company Ltd has been submitted and the same may be considered.

3. None appeared on behalf of the respondents.

4. On a specific query by the Commission as to whether the Board of Directors of NEEPCO has approved the RCE submitted to the Central Government, the representative of the petitioner clarified that the revised cost was approved by the competent authority as per delegation of financial powers followed in NEEPCO.

5. The Commission directed the petitioner to seek the approval of the Board of Directors to the Revised Cost Estimate submitted to the Central Government and place same on record. The petitioner was also directed to submit the circular/ notification regarding the delegation of financial powers being followed in NEEPCO. The above information shall be submitted on affidavit within 3 months.

6. The Commission further directed the petitioner to submit additional information, on affidavit, with advance copies to respondents on or before 9.3.2015 on the following:

- a) Copy of the Court's order/documents/correspondences/clearances from local authorities, if any, with regard to the procurement of land during the year 2010-11 for enhancement of reservoir capacity. Also, the exact date from which the generating station had started with increased capacity of reservoir shall be furnished along with the clarification as to whether the increased design energy has been factored into the computation of energy charge rate as per the provisions of the 2009 Tariff Regulations.
- b) Whether the revision of Design Energy has been approved by CEA. If yes, the copy of the CEA approval shall be submitted.
- c) Annexure-XII at page 43 of the petition pertaining to position of discharged and un-discharged liabilities shall be certified by Auditor.

7. The above information shall be filed by the petitioner within the due date mentioned and the parties are directed to complete the pleadings within the said date. In case no additional information/ reply / rejoinder is filed within the due date mentioned, the matter shall be decided based on available records.

8. Subject to the above, order in the petition was reserved.

By Order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Legal)